

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/618 /2011 - CU[DB]
C/STAY/3559/11, C/COD/429/2011

Date 19/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C. (ICD) NEW DELHI
ICD, TUGHLAKABAD, NEW DELHI 110020.

C.C. (ICD) NEW DELHI

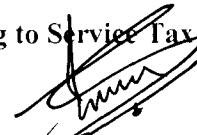
Appellant

Vs
Respondent

M/S A2Z MAINTENANCE & ENGG.SERVICES LTD

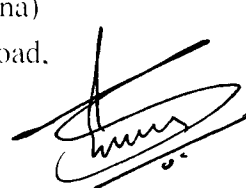
I am directed to transmit herewith a certified copy of **Final order No.C/A/69/ 2012 CU[DB]** dated 29.02.12
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**

Alongwith Stay Order No C/S/64/12 & Misc Order No C/M/39/12


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
M/S A2Z MAINTENANCE & ENGG.SERVICES LTD
PLOT NO 44, SECTOR-32,
INSTITUTIONAL AREA,
GURGAON.
2. Adv. / Consult Mr. Kamal Agarwal, CA
C/o Respondent
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO,II, R.K. PURAM,
NEW DELHI-110066**

COURT NO. II

**C/COD/429/2011 & C/Stay/3559/2011
in Customs appeal No. 618 of 2011**

[Arising out of Order-in-Original No. 12(ST)/RPR-II/2011 dated 9.8.2011 passed by the Commissioner of Customs (Appeals), New Delhi].

Date of Hearing/decision: 29th February, 2012

For approval and signature:

Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Rakesh Kumar, Technical Member

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

C.C. (ICD),TKD, New Delhi

Appellants

Versus

M/s. A2Z Maintenance & Engg. Services Ltd.,

Respondent

Present for the Appellant : Shri K.K. Jaiswal, D.R.

Present for the respondents : Shri Kamal Agarwal, C.A

Coram: Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Rakesh Kumar, Technical Member

Misc order no C/M/39/12 - Cus

FINAL ORDER NO. C/A/69/12 - Cus

Stay order No C/S/64/12 - Cus.

Per D.N. Panda:

There is no substantial objection from respondent against COD application. Accordingly delay is condoned and

COD application is allowed. Appeal is admitted. Both sides agree that first appellate authority has directed the authority below to ~~him~~^a for speaking order. We do not consider that Revenue's appeal ^{should} deprive the respondent from the natural course of hearing. Accordingly appeal is dismissed upholding the first appellate order. So also stay application is dismissed.

(Pronounced in the open Court)

(D.N.PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

RK